Hindustan Photofilms Manufacturing Co. Ltd. (HPF) has not incurred expenditure in the recent past (five years) for the transfer of technology for the manufacture of Black & White films.

Papers Laid

Closure of Rohtas Industries Ltd.

† 2117-B. SHRI S. S. AHLUWALIA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that the units of M/s Rohtas Industries Ltd., in Dalmianagar (Bihar), had been closed down by its owners arbitrarily leaving hundreds of its workers jobless and starving;
- (b) whether it is also a fact that the Supreme Court has been issuing directions from time to time *inter alia* to provide financial relief to such workers; and
- (c) if so, the details of such directions of the hon'ble Court vis-a-vis status of its implementation?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (c) The case of Rohtas Industries Limited, which has been lying closed since July, 1984, due to the interplay of various factors, came up for hearing in the Supreme Court on 24.10.1989, when, the Court gave certain directions to the State Government of Bihar and the Central Government for reopening the three units namely, Cement, Asbestos and Vanaspati of the RIL. In compliance with the said order of the Supreme Court, the Central Government has released Advance Plan Assistance of Rs. 20 crores to the State Government for acquisition of the assets and preoperative expenses. The basic responsibility for reviving and managing the unit rests with the State Government who have been directed by the Court to take necessary actions. Rehabilitation Commissioner for Rohtas Industries Limited has informed the

Previously Unstarred Question 1833 transferred from the 25 n May, 1990

Supreme Court that he has started disbursing some amounts to the factory workers.

The directions given by the Supreme Court are to be complied with by the Bihar Government and the Rehabilitation Commissioner appointed by it. They are reporting compliance to the Court.

12.00 Noon

PAPERS LAID ON THE TABLE

[The Deputy Chairman in the Chair]

- I. Report and Accounts (1988-89) of the Automotive Research Association of India, Pune and related papers
- II. Report and Accounts (1988-89) of the Indian Rubber Manufacturer's Research Association, Thane, and related papers
- III. Notification of the Ministry of Industry (Department of Industrial Development)

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES IN THE MINISTRY OF INDUSTRY (SHRI SRIKANTA JENA): I lay on the Table:—

L. A. GODY BOOK (in English and Hindi)

- 1. A copy cach (in English and Mindi) of the following papers:—
 - (a) Nineteenth Annual Report and Accounts of the Automotive Research Association of India, Pune, for the year 1988-89, together with Auditor's Report on the Accounts.
- (b) Statement by Government accepting the Report. [Placed in Library. See No. Lt—955/90 for (a) and (b)]
 - II. (a) Thirtieth Annual Report and Accounts of the Indian Rubber Manufactures' Research Association, Thane, for the year 1988-89, together with Auditors' Report on the Accounts.
 - (b) Review by Government on the working of the Associa-

tion.

[Placed in Library. See No. LT—954/ 40 for (a) and (b)]

- III. A copy each (in English and Hindi) of following Notifications of the Ministry of Industry (Department of Industrial Development), under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. No. 275(E), dated the 30th March, 1990 authorising the continuance of taking over of the management of the industrial undertakings known as M/s Lily Biscuit Company (Private) Limited, Calcutta and M/s Lily Barley Mills (Private) Limited, Calcutta, by the Government of West Bengal for a further period upto and inclusive of the 31st March, 1991.
 - (ii) S.O. No. 276(E), dated the 30th March, 1990, authorising the continuance of taking over of the management of M/s Indian Belting and Cotton Mills Limited, Serampore, by the Government of West Bengal for a further period upto and inclusive of the 31st March, 1991.
 - (iii) S.O. No. 277(E), dated the 30th March, 1990, authorising the Continuance of taking over of the management of the whole of the industrial undertaking known as M/s Apollo Zipper Company (Private) Limited, Calcutta, by the Government of West Bengal for a further period upto and inclusive of the 31st March, 1991.

[Placed in Library. See No.LT—671/90 for (i) to (iii)]

I. Report and Accounts (1988-89) of the Nathpa Jhakri Power Corpora-

- tion Limited, Shimla, and related papers.
- II. Report and Accounts (1988-89) of the Tehri Hydro Development Corporation Limited, Tehri (U.P.) and related papers.
- III. Report and Accounts (1988-89) of the National Hydro-electric Power Corporation Limited, New Delhi and related papers.
- IV. Administrative Report (1988-89) of the Punjab State Electricity Board, Patiala and related papers.
- V. Financial Statement (1988-89) (Actuals), 1989-90 (Budget/Revised Estimates) and 1990-91 Budget Estimates of the Punjab State Electricity Board and related papers.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): Madam, on behalf of Shri Arif Mohd. Khan, I lay on the Table—

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) First Annual Report and Accounts of the Naphta Jakri Power Corporation Limited, Shimla, for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the Corporation.

 [Placed in Library. See No. LT-956/90 for (a) and (b)]
 - II. (a) First Annual Report and Accounts of the Tehri Hydro Development Corporation Limited, Tehri (U.P.), for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.